

**Sh.B.B.S.Teji,
Additional District & Sessions Judge,
Director, Mediation & Conciliation Centre,
Punjab & Haryana High Court,
Chandigarh.**

Further, As per instructions issued in terms of decision taken by the Hon'ble Mediation & Conciliation Committee in its meeting held on 6.5.2010, the District & Sessions Judges of the Districts shall have superintendence and control over the centre, however, shall nominate a Nodal Officer, from amongst Addl. Distt.& Sessions Judges, if not already nominated, who should be preferably a trained mediator and shall also appoint another officer preferably Civil Judge, Senior Division, for the smooth functioning of the Mediation Centre. The Nodal Officer shall monitor the day to day working of the Centre and would distribute the cases amongst the mediators after taking the approval of the Distt. & Sessions Judge.

“For further details regarding Mediation & Conciliation Centres of Punjab, Haryana and U.T, Chandigarh, please see Websites of State Legal Services Authorities of Punjab Haryana and U.T., Chandigarh”